

SHRI AMAL DATTA : Here, only one kilometre away from here, in Rajaji Marg, a bank has been functioning under a Shamiana, handling six to seven lakhs of rupees.

MR. SPEAKER : Very good.

SHRI AMAL DATTA : You allow a Calling Attention.

MR. SPEAKER : We will see. There is the time limit. Otherwise, we can do it.

Shri Bansi Lal.

12.17 hrs.

PAPERS LAID ON THE TABLE

[English]

Notification under Section 84 of the Indian Railways Act, 1890

THE MINISTER OF RAILWAYS (SHRI BANSI LAL) : I beg to lay on the Table a copy of the Railway (Notices of and Inquiries into Accidents) (Amendment) Rules, 1985 (Hindi and English versions) published in Notification No. G.S.R. 507 in Gazette of India dated the 25th May, 1985 issued under section 84 of the Indian Railways Act, 1980. [Placed in Library. See No. LT—1351/85]

Annual Report and Statement regarding review by Government on the working of the Rashtriya Sanskrit Sansthan for the year 1983-84. Annual Accounts of the Rashtriya Sanskrit Sansthan for the year 1982-83

THE MINISTER OF EDUCATION (SHRI K.C. PANT) : I beg to lay on the Table—

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Rashtriya Sanskrit Sansthan, New Delhi, for the year 1983-84.

(ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Rashtriya Sanskrit Sansthan, New Delhi, for the year 1983-84.

(2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(3) A copy of the Annual Accounts (Hindi and English versions) of the Rashtriya Sanskrit Sansthan, New Delhi, for the year 1982-83 together with Audit Report thereon.

(4) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above. [Placed in Library. See No. LT—1352/85]

Annual Report, Annual Accounts and Review by the Government on the working of the National Institute of Ayurveda for the year 1983-84. Annual Accounts of the Central Research Institute for Yoga, New Delhi for the years, 1981-82, 1982-83 and 1983-84

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRIMATI MOHSINA KIDWAI) : I beg to lay on the Table—

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Ayurveda, Jaipur, for the year 1983-84.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Institute of Ayurveda, Jaipur, for the year 1983-84 together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the

Government on the working of the National Institute of Ayurveda, Jaipur, for the year 1983-84. [Placed in Library. See No. LT-1353/85]

- (2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) A copy of the Annual Accounts (Hindi and English versions) of the Central Research Institute for Yoga, New Delhi, for the years 1981-82, 1982-83 and 1983-84 together with Audit Reports thereon. [Placed in Library. See No. LT-1354/85]

Notifications under Section 38 of the Industrial Disputes Act, 1947

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR (SHRI T. ANJIAH) : I beg to lay on the Table—

- (1) A copy of the following Notifications (Hindi and English versions) under sub-section (5) of section 38 of the Industrial Disputes Act, 1947 :
 - (i) The Industrial Disputes (Central) (Amendment) Rules, 1985 published in Notification No. G.S.R. 761 in Gazette of India dated the 10th August, 1985.
 - (ii) The Industrial Disputes (Central) (Amendment) Rules, 1985 published in Notification No. S.O. 2485 in Gazette of India dated the 1st June, 1985. [Placed in Library. See No. LT-1355/85]
- (2) A statement (Hindi and English versions) correcting the reply given on the 19th August, 1985 to Unstarred Question No. 3854 by Shri Saifuddin Chowdhary regard-

ing textile workers succumbed to cotton dust disease. [Placed in Library. See No. LT-1356/85]

Notifications under Sub-section (4) of Section 124 of the Major Port Trusts Act, 1963

THE MINISTER OF STATE OF THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI Z.R. ANSARI) : I beg to lay on the Table—

- (1) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of section 124 of the Major Port Trusts Act, 1963 :
 - (i) G.S.R. 629 (E) published in Gazette of India dated the 1st August, 1985 approving the (Amendments to) the Mormugao Port (Shipment of Ore and Pellets from Mechanical Ore Handling Plant at Berth No. 9 and related matters) Amendment Regulations, 1979.
 - (ii) G.S.R. 636 (E) published in Gazette of India dated the 6th August, 1985 approving the Calcutta Port Trust (Loan Fund) for Class IV Employees (Amendment Regulations, 1985. [Placed in Library. See No. LT-1357/85]
- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Bombay Dock Labour Board, Bombay, for the year 1983-84 along with Audit Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Bombay Dock Labour Board, Bombay, for the year 1983-84.
- (3) A statement (Hindi and English versions) showing reasons :

delay in laying the papers mentioned at (2) above. [Placed in Library. See No. LT—1358/85].

Notifications under Section 18AA of the Industries (Development and Regulation) Act, 1951

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY AND THE COMPANY AFFAIRS AND IN THE MINISTRY OF HOME AFFAIRS (SHRI ARIF MOHAMMAD KHAN) : I beg to lay on the Table—

(1) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 18AA of the Industries (Development and Regulation) Act, 1951 :

(i) S.O. 596(E) published in Gazette of India dated the 8th August, 1985 regarding extension of period of take over of management of Messrs Dr. Paul Lohmann (India) Limited Calcutta, beyond five years.

(ii) S.O. 597(E) published in Gazette of India dated the 8th August, 1985 regarding extension of period of take over of management of Messrs Indore Textiles Limited Ujjain, beyond five years. [Placed in Library. See No. LT—1359/85]

(2) A copy of the Report (Hindi and English versions) under section 21 of the Monopolies and Restrictive Trade Practices Act, 1969 in the case of Messrs Siemens India Limited, Bombay for (i) Process Controllers and Accessories (ii) Electrical Valves and Damper Drives (Electrical Actuators) (iii) Electronic Measure and Convertors (Transducers) (iv) Indicators, Integrators and Recorders and (v) Electro-Pneumatic Convertors, Positioners and

Accessories thereon and the Order dated the 28th May, 1985 of the Central Government together with an explanatory note under section 62 of the said act. [Placed in Library. See No. LT—1360/85]

Annual Report, Audited Accounts and Review of the Punjab State Electricity Board, Patiala, 1982-83

THE MINISTER OF STATE IN THE DEPARTMENT OF POWER (SHRI ARUN NEHRU) : I beg to lay on the Table—

(1) (i) A copy of the Annual Report (Hindi and English versions) of the Punjab State Electricity Board, Patiala, for the year 1982-83.

(ii) A copy of the Audited Accounts (Hindi and English version) of the Punjab State Electricity Board, Patiala, for the year 1982-83.

(iii) A copy of the Review (Hindi and English versions) by the Government on the working of the Punjab State Electricity Board, Patiala, for the year 1982-83.

(2) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above. [Placed in Library. See No. LT—1361/85].

Air Indian Employees' Service (Amendment) Regulations, 1984

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI GHULAM NABI AZAD) : On behalf of Shri Ashok Gehlot, I beg to lay on the Table a copy of the Air-India Employees' Service (Amendment) Regulations, 1984 (Hindi and English versions) published in Notification No. HQ/63-2(A) in Gazette of India dated the 10th November, 1984 together with a corrigendum thereto published in Gazette

of India dated the 9th March, 1985 together with an explanatory note under sub-section (4) of section 45 of the Air Corporations Act, 1953. [Placed in Library. See No. LT—1362/85]

Statement showing action taken on the undertakings, assurance given by Ministers in Lok Sabha

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI GHULAM NABI AZAD) : I beg to lay on the Table the following statements (Hindi and English versions) showing the action taken by the Government on various assurances, promises and undertakings given by the Ministers during the various sessions of Lok Sabha :

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| <p>(1) Statement No. XXII—
Eighth Session, 1982
[Placed in the Library.
See No. LT—1363/85]</p> | <p>} Seventh
Lok
Sabha</p> |
| <p>(2) Statement No. XI—
Thirteenth Session,
1983. [Placed in
Library. See No. LT—
1364/85]</p> | |
| <p>(3) Statement No. X—
Fourteenth Session
1984. [Placed in
Library. See No. LT—
1365/85]</p> | |
| <p>(4) Statement No. VI—
Fifteenth Session,
1984. [Placed in
Library. See No. LT—
1366/85]</p> | |
| <p>(5) Statement No. V—
First Session, 1985.
[Placed in Library.
See No. LT—1367/85]</p> | <p>} Eighth
Lok
Sabha</p> |
| <p>(6) Statement No. III—
Second Session, 1985.
[Placed in Library. See
No. LT—1368/85]</p> | |

Central Administrative Tribunal (Salaries and Allowances and Conditions of Service of Chairman, Vice-Chairman and Members) Rules, 1985 : Notification under Article 320(5) of the Constitution, Notification under Section 306 of the, All India Services Act, 1951, Annual Report etc. of the Nehru Memorial Museum and Library for the year 83-84

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI GHULAM NABI AZAD) : On behalf of Shri K.P. Singh Deo, I beg to lay on the Table —

- (1) A copy of the Central Administrative Tribunal (Salaries and Allowances and Conditions of Service of Chairman, Vice-Chairman and Members) Rules, 1985 (Hindi and English versions) published in Notification No. G.S.R. 644(E) in Gazette of India dated the 10th August, 1985 under sub-section (1) of section 37 of the Administrative Tribunals Act, 1985. [Placed in Library. See No. LT—1369/85]
- (2) A copy each of the following Notifications (Hindi and English versions) under article 320(5) of the Constitution :
 - (i) The Union Public Service Commission (Exemption from Consultation) Amendment Regulations, 1985 published in Notification No. G.S.R. 479 in Gazette of India dated the 18th May, 1985.
 - (ii) The Union Public Service Commission (Exemption from Consultation) Amendment Regulations, 1985 published in Notification No. G.S.R. 512 in Gazette of India dated the 1st June, 1985. [Placed in Library. See No. LT—1370/85]
- (3) A copy each of the following Notifications (Hindi and English

versions) under sub-section (2) of section 3 of the All India Services Act, 1951 :

- (i) G.S.R. 646(E) published in Gazette of India dated the 12th August, 1985 containing Corrigendum to Notification No. G.S.R. 327(E) published in Gazette of India dated the 29th March, 1985.
 - (ii) The Indian Administrative Service (Pay) Seventh Amendment Rules, 1985 published in Notification No. G.S.R. 708 in Gazette of India dated the 3rd August, 1985.
 - (iii) The Indian Administrative Service (Fixation of Cadre Strength) Sixth Amendment Regulations, 1985 published in Notification No. G.S.R. 709 in Gazette of India dated the 3rd August, 1985.
 - (iv) The Indian Police Service (Cadre) Amendment Rules, 1985 published in Notification No. G.S.R. 747 in Gazette of India dated the 10th August, 1985. [Placed in Library. See No. LT-1371/85].
- (4) (i) A copy of the Annual Report (Hindi and English versions) of the Nehru Memorial Museum and Library, New Delhi, for the year 1983-84 along with Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Nehru Memorial Museum and Library, New Delhi, for the year 1983-84.
 - (5) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above. [Placed in Library. See No. LT-1372/85].

Annual Report and Review of the National Institute of Mental Health and Neuro Sciences, Bangalore. Annual Report and Review of the Pasteur Institute of India Coonoor

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRIMATI MOHSINA KIDWAI) : On behalf of Shri Yogendra Makwana, I beg to lay on the Table—

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Mental Health and Neuro Sciences, Bangalore, for the year 1983-84 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the National Institute of Mental Health and Neuro Sciences, Bangalore, for the year 1983-84.
- (2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above. [Placed in Library. See No. LT-1373/85]
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Pasteur Institute of India, Coonoor, for the year 1978-79 along with Audited Accounts.
- (ii) A copy of the Annual Report (Hindi and English versions) of the Pasteur Institute of India, Coonoor, for the year 1983-84 along with Audited Accounts.
- (iii) A copy of the Review (Hindi and English versions) by the Government on the working of the Pasteur Institute of India, Coonoor, for the year 1978-79 and 1983-84.

- (4) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above. [Placed in Library. See No. LT—1374/85]

12.20 hrs.

MESSAGES FROM RAJYA SABHA

[English]

SECRETARY-GENERAL : Sir, I have to report the following messages received from the Secretary-General of Rajya Sabha.

- (i) 'I am directed to inform the Lok Sabha that that the Rajya Sabha, at its sitting held today, the 19th August, 1985, adopted the following motion in regard to the presentation of the Report of the Joint Committee of the Houses on the Mental Health Bill, 1981 :

“That the time appointed for presentation of the Report of the Joint Committee of the Houses on the Mental Health Bill, 1981 be extended up to the first day of the Last week of the Hundred and Thirty-sixth session of the Rajya Sabha.”

- (ii) “In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 20th August, 1985, agreed without any amendment to the Indian Railways (Amendment) Bill, 1985, which was passed by the Lok Sabha at its sitting held on the 14th August, 1985.”
- (iii) “In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am

directed to inform the Lok Sabha, that the Rajya Sabha, at its sitting held on the 20th August, 1985, agreed without any amendment to the Terrorist affected areas (Special Courts) Amendment Bill, 1985, which was passed by the Lok Sabha at its sitting held on the 19th August, 1985.”

12.21 hrs.

COMMITTEE ON PRIVATE MEMBER'S BILLS AND RESOLUTIONS

Fifth Report

[English]

SHRI M. THAMBI DURAI (Dharmapuri) : I beg to present the Fifth Report (Hindi and English versions) of the Committee on Private Members' Bills and Resolutions.

ESTIMATES COMMITTEE

Eleventh and Twelfth Reports

[English]

SHRI CHINTAMANI PANIGRAHI (Bhubaneswar) : I beg to present the following Reports (Hindi and English versions) of the Estimates Committee :

- (1) Eleventh Report on Action Taken by Government on the recommendations contained in the Seventy First Report of Estimates Committee (7th Lok Sabha) on the Ministry of Defence—Coast Guard Organisation.
- (2) Twelfth Report on Action Taken by Government on the recommendations contained in the Seventy Eighth Report of the Committee (7th Lok Sabha) on the Ministry of Railways—Movement of Coal by Railways.